

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 51/GT/2012

Date: 6.6.2012

To,
The Executive Director (Electrical)
SJVN Ltd.,
Sharma Niwas, Below BCS,
New Shimla, 171009
Shimla (H.P)

Sir,

Subject: Approval of Tariff for Nathpa Jhakri Hydro Electric Power station (6x250 MW) for the period from 1.4.2009 to 31.3.2014.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by 22.6.2012:

- (i) The total un-discharged liability as submitted by the petitioner for the present petition on 31.3.2010 and 31.3.2011 (Page no. 207-212) does not correspond with the un-discharged liability position submitted vide affidavit dated 17.2.2011 in Petition No. 27/2011 (Page no. 174) for the 2004-09 period. Reasons for the above mentioned differences along with supporting documents.
- (ii) A revised audited statement showing total un-discharged liability as on 31.3.2009 and 31st March of each subsequent year.
- (iii) Details of Land under reservoir, if any.
- (iv) Rate of Interest on each loan as on 1.4.2009 along with supporting documents showing the Rate of Interest as on 1.4.2009. In addition a copy of all relevant loan agreements clearly showing the rate of interest and financial charges, if any.
- (v) Editable Soft copy of the petition and calculations.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,
Sd/-
(B. Sreekumar)
Deputy Chief (Law)